

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 534**  
ANSWERED ON 20.07.2022

**MINING ACTIVITIES IN FOREST AREAS**

†534. SHRI HANUMAN BENIWAL:

Will the Minister of MINES be pleased to state:

whether the Government of Rajasthan has made any correspondence with the Union Government regarding the commencement of mining activities in protected forest areas in various districts of Rajasthan and if so, the details thereof?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

As per the provisions of Forest (Conservation) Act, 1980 any non-forest activities including mining on any forest land, require the prior approval of Central Government. The proposals for diversion of forest land are required to be submitted online on the PARIVESH portal of Ministry of Environment, Forest and Climate Change.

As per the information provided by State Government of Rajasthan, the State Government has made correspondence with the Ministry of Environment, Forest and Climate Change regarding commencement of mining activities in protected forest areas in Paharpur Forest Block A and B (Bandh-Baretha) in tehsil Roopwas of Bharatpur district for total 646.56 Ha. forest area. Stage I & II clearance for 398.0085 Ha. (Block-A) for diversion has been issued by the Ministry of Environment, Forest and Climate Change vide order dated 11.06.2021 and 11.03.2022 respectively. Proposal for 248.5515 Ha area (Block-B) for diversion has been submitted by Government of Rajasthan through PARIVESH portal on 03.11.2021.

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